

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 473/GT/2014 (on remand from APTEL)

Subject : Revision of tariff of NLC Thermal Power Station II Stage-I (630 MW) and Stage-II (840 MW) on account of additional capital expenditure incurred for the period from 1.4.2009 to 31.3.2014- Truing- up of annual fixed charges determined by Order dated 27.6.2011 in Petition No. 231/2009 and Order dated 25.6.2013 in Petition No. 17/RP/201

Petitioner : NLC India Limited

Respondent : TANGEDCO and 11 others

Date of Hearing : **2.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NLCIL
Ms. Ritu Apurva, Advocate, NLCIL
Ms. Pragya Pushkar, Advocate, NLCIL
Ms. Anusha Nagrajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO

**Record of Proceedings
(on remand)**

During the hearing, the learned counsel for the parties submitted that since the pleadings and oral submissions have been completed, the Commission may reserve its order on the petition.

2. Accordingly, the Commission, after permitting the parties to file their written note of submissions (not exceeding three pages), on or before **12.1.2026**, reserved its order in the petition.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

